

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3580
ANSWERED ON:15.12.2006
URBAN VILLAGE
Bose Shri Subrata

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the number of urban villages in Delhi;
- (b) the definition of urban village particularly in context of Delhi;
- (c) the facilities/concessions being provided to such villages; and
- (d) the rules and regulations regarding construction of houses in these villages?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN)

(a)&(b): Municipal Corporation of Delhi (MCD) has reported that villages are notified as urban under section 507 of DMC Act. MCD has also informed that there are 135 urban villages that have been so notified.

(c): MCD has reported that development works like providing roads, drains, pavements (including their improvement) and upgradation and improvement of parks are carried out by it in respect of such villages. Facilities like community hall, milk-booth, barat ghar etc. are provided as per redevelopment plan.

Delhi Development Authority (DDA) has reported that for villages falling under DDA projects, it has undertaken a scheme for providing civic amenities and facilities.

(d): MCD has further reported that the Building activities in urban villages come under the purview of MPD 2001/Zonal Plan Regulation and concerned redevelopment plan of village/building bye-laws. Hence, approval of building plans by MCD is a pre-requisite for construction in these villages. Development charges are also levied at the time of sanction of building plans @ Rs.15/- per sqm.